

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/MP/2019**

Subject : Petition seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power trading Company of India Limited.

Date of Hearing : 19.3.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : NHPC Limited

Respondents : Indian Energy Exchange (IEX) and Others

Parties present : Shri Sachin Datta, Senior Advocate, NHPC  
Shri Rajiv Shankar Divedi, Advocate, NHPC  
Ms. Arti Divedi, Advocate, NHPC  
Shri Prashant Kaul, NHPC  
Shri S.P.Rathore, NHPC  
Shri Naresh Bansal, NHPC  
Shri A.K. Pandey, NHPC  
Ms. Swapna Seshadri, Advocate, IEX  
Shri Indranil Chatterjee, IEX  
Shri Akhilesh Awasthy, IEX  
Shri Janmali, Advocate, PTC

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to Indian Energy Exchange (IEX) to remove its requirement of "NOC from previous traders" as a pre-requisite for change in trader for client registration and to allow the Petitioner for trading in the Power Exchange. Learned senior counsel further submitted that in the meeting held on 31.1.2019 under the Chairmanship of Secretary (Power), Ministry of Power, Government of India, IEX agreed to allow NHPC to trade power of PDD, J & K immediately without insisting on NOC from existing trader. Learned senior counsel further submitted that till date, NHPC has not been allowed to trade power of PDD, J & K on the Exchange.

2. Learned counsel for IEX submitted that in the present case, the client, Power Development Department, Jammu and Kashmir sought change in the registration under the trader member PTC to trader member NHPC. For this purpose, IEX sought NOC from the existing member as a precondition for the change of the member.

3. Learned counsel for PTC requested for time to file reply to the Petition.

4. In response to the Commission`s query regarding the provision under which IEX is seeking NOC, learned counsel for IEX submitted that the Commission has allowed the IEX to adopt procedures for operational purposes and accordingly, IEX has prescribed the requirement for NOC from the existing member before registration under a new member.

5. After hearing the learned senior counsel for the Petitioner, learned counsel for IEX and PTC, the Commission directed IEX to allow registration of Power Development Department, Jammu and Kashmir under trader member NHPC and facilitate transaction by NHPC in the Exchange with immediate effect.

6. The Commission directed PTC to file its reply by 29.3.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.4.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**